IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)

MONDAY, THE THIRTEENTH DAY OF OCTOBER
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND

THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN

WRIT PETITION NO: 31185 OF 2025

Between:

Mr. Gadige Vishnu Kishore, S/o. Gadige Nagaraju, Aged About 19 years, Occ ; Student, R/o. 9-100, Chowdamma Colony, Rajoli Village Rajoli Mandal, Jogulamba Gadwal, Telangana Pin- 509126, India.

.....PETITIONER

AND

1. The Union of India, Rep. by its Secretary Ministry of Human Resource Development, Shastri Bhavan, Dr Rajendra Prasad Road, New Delhi.
2. The State of Telangana, Rep. by its Principal Secretary, Medical, Health and Family Welfare, Secretariat Buildings, Hyderabad.
3. KNR University of Health Sciences, Rep. by its Registrar, Warangal, Telangana.

.....RESPONDENTS

Petition Under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ, order or direction, more so particularly in the nature of a Writ of Mandamus, declaring the action of the 311 Respondent herein i.e., KNR University of Health Sciences, Rep. by its Registrar, Warangal, Telangana, in considering the Petitioner Mr. Gadige Vishnu Kumar as not eligible, under the, despite the fact that the Petitioner was not at fault for not studying at one particular place and that it was only due to the proximate place of choice to the nearest available place of study owing to the exigencies of the Telangana Agitation and Covid - 19 pandemic, as a result of that the Petitioner Mr. Gadige

Vishnu Kishore as not eligible in home state, is as illegal, arbitrary and against the principles of natural justice and to consequently direct the 3rd Respondent herein i.e., KNR University of Health Sciences, Rep. by its Registrar. Warangal, Telangana, to consider the Petitioner Mr. Gadige Vishnu Kishore, as eligible candidate during Competent Authority Quota (QC) counselling for the NEET UG-2025 in the interest of justice.

I.A.NO:1 OF 2025

Petition Under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the 3rd Respondent KNRUHS University to consider the Petitioner as eligible candidate during Competent Authority Quota (CQ) counselling for the NEET UG-2025 for admission into MBBS, pending disposal of the main writ petition, in the interest of justice.

Counsel for the Petitioner : SRI P.SURESH KUMAR

Counsel for the Respondent No.1: SRI N.BHUJANGA RAO, DEPUTY SOLICITOR GENERAL OF INDIA

Counsel for the Respondent No.2 : G.P FOR MEDICAL HEALTH AND FAMILY WELFARE

Counsel for the Respondent No.3 : Mr. T.ISHRATH BEGUM, LEARNED COUNSEL REPRESENTING SRI T.SHARATH, SC FOR KALOJI NARAYANA RAO UNIVERSITY OF HEALTH SCIENCES

The Court made the following ORDER

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN

WRIT PETITION No.31185 of 2025

ORDER:

Heard Mr. P. Suresh Kumar, learned counsel for the petitioner and Ms. Ishrath Begum, learned counsel representing Mr. T.Sharath, learned Standing Counsel for Kaloji Narayana Rao University of Health Sciences appearing for respondent No.3 (for short 'the University').

2. The petitioner approached the respondent University along with documents to consider him as a 'Local Candidate' for admission to MBBS/BDS Course in the Medical institutions of the State of Telangana for the academic year 2025-26 in terms of advertisement dated 15.07.2025.

3. Learned counsel for the petitioner submits that the petitioner has studied upto 10th class in Kurnool. Thereafter, by residing in the State of Telangana at Hyderabad, he has completed his Intermediate for the academic years 2021-22 and 2022-23 and thereafter, he attended NEET UG Examination on 04.05.2025 and obtained an All India Rank of 152721 by obtaining 472 marks in the eligibility test. The petitioner applied online for competent authority quota on 17.07.2025 in the respondent University, but he was considered as not eligible

for being treated as non-local. Therefore, the petitioner may be permitted to make a written representation seeking to consider his case as a 'Local Candidate' and the respondents may be directed to consider the same.

4. Learned Standing Counsel for the respondent University submits that if the petitioner makes any representation, the respondents shall consider the same in accordance with law.

5. Upon hearing learned counsel for the parties, without making any comments on the merits of the claim of the petitioner, we dispose of the Writ Petition with liberty to the petitioner to make a representation to the respondent University to consider his case as a Local Candidate. Thereupon, the respondent University shall consider the same in accordance with law, within a period of two days. However, there shall be no order as to costs.

Miscellaneous applications pending, if any, shall stand closed.

SD/-M. NAGAMANI
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To

1. The Secretary, Union of India, Ministry of Human Resource Development, Shastri Bhavan, Dr Rajendra Prasad Road, New Delhi.
2. The Principal Secretary, Medical, Health and Family Welfare, Secretariat Buildings, State of Telangana at Hyderabad.
3. The Registrar, KNR University of Health Sciences, Warangal, Telangana.
4. Two CC's to G.P FOR MEDICAL HEALTH AND FAMILY WELFARE, High Court for the State of Telangana at Hyderabad. (OUT)
5. One CC to SRI P.SURESH KUMAR, Advocate [OPUC]
6. One CC to SRI N.BHUJANGA RAO, DEPUTY SOLICITOR GENERAL OF INDIA, Advocate [OPUC]
7. One CC to SRI T.SHARATH, SC FOR KALOJI NARAYANA RAO UNIVERSITY OF HEALTH SCIENCES, Advocate (OPUC)
8. Two CD Copies

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HIGH COURT

DATED:13/10/2025

ORDER

WP.No.31185 of 2025



DISPOSING OF THE W.P

WITHOUT COSTS.

(11) PA
30/10/25